SHRI G. LAKSHMANAN (Tamil Nadu): Sir, Mr. Bhupnsh Gupta can never have the Shashhpurti because he is a bachelor. Thereiore, let us clone this subject. (*Interruptions*).

SHRI BHUPESH GUPTA: What?

SHRI G. LAKSHMANAN: You are a bachelor and, so, you cannot have it.

भो हर झं कर भाभड़ा : उत्सभापति महोदय, मेरा आ से, निवेदन है और मेरा पौइन्ट आफ आर्डर यह है कि यदि नियमों के अन्तर्गत ... (Interruptions)

SHRI GHOUSE MOHIUDDIN SHEIKH: I have no objection if he celebrates his \_\_\_(*Interruptions*). He is a popular leader... (*Interruptions*).

SHRI G. LAKSHMANAN; He is a bachelor . . . (Interruptions).

भी हरोशं कर भाभड़ा : उपसभापति महोदय, सेरा निवेदन यह है कि यदि राज्य सभा के नियमों के अन्तर्गत इस सदन की कार्यवाही को चलाना है तो आप को कुछ व्यवस्था करनी होगी .. (Interruptions)

SHRI BHUPESH GUPTA; Even if I were married, 1 would not have any jubilee at all. I believe, I have a birthday. Have you seen me ever . . . (*Interruptions*) I do not believe in celebrating my birthday. I tell you very frankly English birthday I know . . . (*Interruptions*).

SHRI GHOUSE MOHIUDDIN SHEIKH; It is based on culture and everything. It is not the question of being an English brithday or 'Sanwat' birthday ... (Interruptions).

SHRI BHUPESH GUPTA: If I observe my birthday, the first invitation will come to you . . . (*Interruptions*).

MR. DEPUTY CHAIRMAN: Do not take up these things . . . (*Interruptions*). *Let* there be soma order in the proceedings.

SHRI BHUPESH GUPTA: If you present me your shawl, I :ha".1 . . . (*Interruptions*).

SHRI GHOUSE . MOHIUDDIN SHE KH: No, No . . . (Interruptions).

MR. DEPUTY CHAIRMAN: Order, please. You had your say.

श्री बो० सत्यनारायण रेड्डी (आंध्र प्रदेश) : यह समझ में नहीं ग्राता जब वह पौइन्ट ग्राफ ग्रार्डर उटाते हैं तो उनको थोजने नहीं दिया जाता ।

थी हरीशंकर भाभड़ा : उपसभापति महोदय, मैं भी पौइन्ट आफ आडेर न उठा कर ग्रीर "इसी प्रकार से, जैसे वह बोल रहे हैं, बहत ही जोर जोर से बोलना चाहं ताकि सब चुप हो जाएं तो मैं समझता हूं सदन की गरिमा को देखते हुए मैं नियमों का पालन नहीं करता हूं। यदि अध्यक्ष ग्रथवा उपसभापति दोनों ही अपने आप को असमय समझते हैं तो क ई व्यवस्था न देकर नियमों में संशोधन कर दें कि इस सदन के सदस्य जो बउत पुराने हैं, श्री भूपेश गुप्त उन पर कोई नियम लागुन हो, वे जब चार्रे वात कह सकेंने, जब चाहे जिस संदर्भ में च हैं जिस प्रज्न में जो चाहे कह सकेंगे। मैं ग्रापसे यह निवेदन करना चाहता हुं कि क्या आप इस प्रकार के व्यवस्था **दे** सकते हैं कि या तो इस सदन की कार्यवाईी

#### I71 Announcement $r^*$ .

# [श्री हरी इांकर भ भड़ा]

इस सदन के नियमों के धनकल चलायी जाए भन्यथा यदि यह संभव नहीं हो तो नियमों में ही परिवर्तन कर दिया जाए ताकि हम यह समझ लें कि यह भी नियमों के ग्रंतगैत 🕏, ग्रौर श्री भूपेश गुत जब चारें, उनकी जब मजीं हो, जिस विषय पर चाहें, बड़े ही भावना पूर्ण ढंग से, एसांटव्ह वे में केवल प्रेस में माने के लिए, बोल सकते हैं--- यह नियमों में संशोधन किया जा सकता है। इस संबंध में ग्राप कृपया निर्देश दें ताकि हम उसी तरह से व्यवहार करें।

SHRI BHUPESH GUPTA: Sir. on • point of order. I strongly protest against these "observations. I do not know whether the hon. Member has read the Rules book. I think he •hould spare a little time to study it.... (.Interruptions).

DEPUTY CHAIRMAN: MR It is not a debate .... (Interruption\*) Please do not raise a debate .... (.Interruptions).

थी हरीशंकर भाभड़ाः मेरा निवेदन है डपसभापति जी, मैंने इस संबंध में आप से व्यवस्था मांगी है झौर मैं चाहता हूं, यदि नियमों के विरुद्ध मैं बोल रहा हूं, तो इस की भी व्यवस्था म्राप दें। यदि मैं नियमों को बिना देखें पढ़े हुए बोल रहा हुं तो इस की व्यवस्था का अधिकार आप के हाथ में है, यह माननीय सदस्य का ग्राधिकार नहीं है। मैं कोई बहस में, ग्रार्गभेन्ट में, एंटर नहीं करना चाहता ; मैं व्यवस्था मांग रहा हूं कि यदि सदन के नियम हैं तो उन को स्पष्ट किया जाए ग्रीर उन नियमों के प्रनुसार चला जाए, यह नहीं हो कि कोई भी सदस्य जब चाहे किसी मांग को लेकर खड़ा हो जाए, जब चाहे बोल सकता है, किसी भी प्रश्न पर खड़ा हो कर बोल सकता है, मैं जानता हूं, ग्रगले हफते की सनाकी कार्यवाही का जो कार्यक्रम क्रनाया है उसके बारे में कुछ निवेदन करने के लिए बह खड़े हुए हैं, उस संबंध में बह कुछ भी कडे मझे कोई ऐतराज नहीं है लेकिन उसी प्रश्न को लेकर ग्रानभित-भिन्न विषयों पर बोलना चाहें ग्रौर लम्बे समय तक बोलना चाहे ग्राखिर उस की भी कोई सीमा होनी चाहिए मैं नया सदस्य तो हं लेकिन नियम मैंने देखे हैं, पढे हैं लेकिन कोई ग्रा मी ग्रपने म्राप को इतना एरोगेंट नहों फील कर सकता है कि आप ही सब कुछ जानते हैं । दूसरे भी जानते हैं। मैं सीख रहा हं ग्राप से लेकिन हम समझने की कोशिश करते हैं इसलिए हम व्यवस्था चाहते हैं, दूरव्यवस्था नहों चाहते हैं। मैं तो यह समझ नहीं पा रहा हूं ि सदन के इत । पूराने सदस्य ग्रौर इतने बड़े हिन्दुस्तान में प्रसिद्ध लोग किस प्रकार से नियमों की ग्रवहेलना करके यहां ग्रव्यवस्या पैदा करो हैं, नियमों के होते हुए उन नियमों को तोड़ने का प्रयत्न करते हैं। इसलिये मैं इस संबंध में भाष से व्यवस्था चाहता हं।

# (Interruptions)

SHRI BHUPESH GUPTA; Kindly hear me now. I have not disturbed you. Under what rule are you speaking all the time? Under what rule? . (Interruptions).

SHRI HARI SHANKAR BHABRA: I have never interrupted you. It is the first time . . . (Interruptions).

SHRI HARI SHANKAR BH\BRA: Sir, you can go through the record and see that I have never interrupted anybody. This is for the first time I am getting up.

DEPUTY MR. CHAIRMAN: Please do not make debate out а of this.

6HRI BHUPESH GUPTA: Sir, when the Business is read out, w\* make submissions.

MR. DEPUTY CHAIRMAN: The hon. Member admits that.

173 Constitution (*Admt.*)

SHRI HARI SHANKAR BHABRA: Regarding the busuuus, he cannot, go on ior any lengtn ox time, just under the *gash oi*...

SHRI BHUPESH GUPTA; Sir. you - kindly allow me to speak. I will deal wiui nun. Allow me . . .

MR. DEPUTY CHAIRMAN: There is notning like dealing with him. He raised a point...

SHRI BHUPESH GUPTA: You must allow me to speak. Sir, you allowed him to spea. I did not disturb him. Sir, i only say . . . (*Interruptions*).

SHRI HARI SHANKAR BHABRA: I am an young man. I can be more louder than you. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Order please.

SHRI BHUPESH GUPTA: He does Dot know any damn rule. Go and read the Rules.

MR. DEPUTY CHAIRMAN: Please resume your seats.

SHRI BHUPESH GUPTA: When the Business is read out, we suggest «s to what should be taken up.

MR. DEPUTY CHAIRMAN: That he has admitted.

SHRI BHUPESH GUPTA:		When
he spoke,	I spoke. What is	wrong
in it?	Kindly do your	home
work and come and speak.		

SHRIMATI AMBIKA SONI (Punjab) Sir, I don't think . . . (Interruptions).

MR. DEPUTY CHAIRMAN: t<et us not raise a debate on this. Now, I adjourn the House for lunch till 2.30 P.M.

The House filen adjourned for lunch at *seven* minutes \* past one of the clock The House reassembled after lunch at thirtythree minutes past two of tha clock, Mr. Deputy Cnairman in the Chair.

# SUPPLEMENTARY DEMANDS FOR.GRANTS (GENEKAL) FOR1978-79Vimrd Butch)

THE MINISTER OF STATE IN THE MINISTIIY OF FINANCE (SHRI ZUhDiQUARLIILLAH): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands ior t-rranta (General) for 1970-79 (Third Batch).

# ANNOUNCEMENT REGARDING AL-AICAIION OF TIME FOR DISOSAL OF GOVERNMENT AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the and March, 1979, recommended that the consideration ana passing of the Woiking Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1979 and the Merchant Shipping (Second Amendment) Bill, 197 a, as passed by the Lok Sabha, be taken up on Monday, the 6th March, 1979.

The Committee also recommended that the General Discussion on the Railway Budget for 1979-80 should be held on the 6th, 7th and the Sth March, 1979.

# THE CONSTITUTION (AMEND-MENT) BILL, 1979

# (To amend Article 233)

श्री शिव चन्द्र झा (बिहार) : उपसभा-एन्द्र मट्रोदय, दाझदब में इस सदन से दरख्वास्त करता हूं कि वह मुझे भारत के संविधान का और संशोधन करने बाले विधेयक को पुरस्थ,पित करने की दनुमति दे। *The question was put and the* motion *was adopted.* 

# श्रो शित्र चन्द्र झाः मैं ग्राना विधेयक पुरःस्थानित करताहूं।

#### THE CONSTITUTION (AMEND MENT) BILL, 1979

*{Insertion* of *New Article* 165-A*)* 

थों शिव चन्द्र झा (निहार) : उप-समानति महोदय, बागदव में इस सदन से दरक्ष्वास्त करता हूं कि वह मुझे भारत के संविधान का ओर संगोधन करने वाले विधेरक-को पुरःस्थानित करने को अनुमति प्रदान करें।

The question was put and the motion was adopted.

श्रो **शि स्वन्द्र झा**ः में अपता विधेयक प्ररःस्थानित करता हूं।

# tHE ALIGARH MUSLIM UNIVER-SITY (AMENDMENT) BILL, 1977

(Amendment) 0/ Sections 2 and 5)

MR. DEPUTY CHAIRMAN: Shrlmati Hamida Habibullah.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Before we proceed, Sir, I have to make a request. I would like to say that this Bill, as is evident, was Introduced in the year 1977 and thi3 has been discussad in this House during the past few years. During the past tour sessions, we have discussed it and this is the fifth session that we are discussing thi<sub>3</sub> Bill. If the House proceeds in this manner in considering Bne simple Bill, it means the Bills of the othei Members which are pending In the House, will never be taken u? during our tenure of mmebership of Therefore, my respectful this House. lubmission to you is that you kindly

fix some time limit today for the consideration and passing 01 this Biil and then the next Bill may be taken up.

Secondly, Sir, I would request that for future non-official Bnls also you may kindly allot the time eve<sub>rv</sub> week for the Bills and for the Resolutions also and I think the whole House will agree to this proposal because Members' Bills and Resolutions are pending. If one Resolution or one Bill is taken up for the whole period of membership of a Member then we will have no other Bills or Resolutions. Therefore, my submission is that today at least, you may kindly fix some time limit by which this Bill can be considered.

Sir, a definite time is allotted to Government business. The number of hours for a particular business is fixed and I do not see why we cannot fix up  $_{a}$  time limit for the non-official business also...

SHRI TRILOKI SINGH (Uttar Pradesh): This Bill has been discussed already during six sittings.

SHRI SHYAM LAL YADAV: That Is why I say it. For the official business, 3 hours or 5 hours or 6 hours ara allotted; one day may be allotted to some business but there is some time limit. In the same manner, we can also allot a definite time limit for the non-official Bills and Resolutions. Therefore, Sir, I think the whole House will agree with me. You may kindly fix some time limit for consideration and passing of this Bill today before 5 P.M. so that other Bills which are pending may be taken up. That is my submission.

श्री दिव चम्द्र झा (बिहार): उपसभा-पति महोदय, मुझे भी यह बात उठ नी है कि यह विधेयक जो जिलोकी सिंह जोका है इरको खत्न करने के लिथे के ऐसमय निर्धारित करें। कितने समय से यह चला मा रहा है मौर सी की वजह से बहुत से निजो विधेयक ब्लाक्ड हैं। इसलिये मेरा कहना है कि कोई समय निर्धारित किया जाए जिस तरह से पाप रेजोलूशन के लिये और दूसरे काम के लिये समय निर्धारित करते हैं। इस िधेयक का भो अंत होना चाहि , नह तो यह लम्बा बला जा रहा है और हम सब के विधिक ब्लाक्ड पड़े हैं। आप कोई समय निर्धारित करके इसको खत्म कीजिए।

दूतरो बात जो उन्होने उठाई है ठीक उठाई है। जो संगोध इन्होंने दिया है इस **सं**गोधत से विधेनक का रूग दूतरा जिस विधेयक हो जाता है। का में विराध किया जोरदार शब्दां गया था थोड़ो देर के लिये श्रव उस पर दूसरौं सरह से सोवना पड़ता है । इन्होंने इतसे पानने बिचार को बदला है और ठॉक ढंग से बदला है इस लिंज संगोधन लगे हैं। पब यदि इत पर बहस कराना चाहते हैं तो पो ब ल गंज हैं फिर से सब को मौका दिया बाए। साथ हो 🕂 यह जिवेदन करूना चाहता हं कि एक समय निर्धारित करके इतको खत्म करने का फैसला किया जाए।

# श्री प्रकाश महरो ग (उत्तर प्रदेश)ः बान्प्रवर, जब मिक्स्टिर का रिप्लाई हो चुका द्वितो ग्रन्न तो बोटिंग होना हा रह गथा है।

R. DEPUTY CHAIRMAN: The problem raised by the hon. Members Is really a genuine one. The practice in our House is that we do not fix lime so far as non-official business is concerned, whether thay ar<sub>e</sub> Eills or Resolutions. Eut this idea of having Some limit for Reso'ution<sub>s</sub> and <sub>c</sub>ther private Members' Bills has been discussed in the Business Advisory Committee; today also it was discussed and I think leader<sub>s</sub> of th<sub>e</sub> various parties are seized of the problem and I am «ure from next meeting onwards—I cannot say exactly, but whenever the *text* Business Advisory Committee

. 1979] University (Amdt.) 178 Bill, 1977

meets-this point will be taken into account

As regards the present Bill, well, I have with me a list of—in addition to Shrimati Hamida Habibullah—four other names. I am sure we would be able to finish at least these four speeches and then the next procedural step will be taken so far as the next Bills are concerned.

М

भोमती होनिदा हबीबुल्लह (उत्तर प्रदेश) : उत्ततमत्पति महत्वत, तह जो मलीगढ़ मुस्लिम युनियों है। दिल है इतका में स्वागत फारता हूं। जैला कि बताया गया है इंग दिल पर पांच दिन तक बहा हो जुनां हैं। 18 सदस्य इस बहुत में हिस्ता ले चुके हैं। मैं मिनिस्टर साहब को याद दिलाना चाहरो हूं कि यह बहुत छंडा सा एमेन्डमेन्ट बिल है जो कि यनिवर्धिती के माइनोरिटं केरेक्टर से ताल्तुक रखता है । इन युनिर्वाल्टो के साथ दहा से लेगों का भावनाएँ जुड़ी हुई हैं। बहुत जमनि से इझ पर बहत की जातो रहें। है। मैं मिनिस्टर साहव से सिर्फ यह कहता आहता ह कि इस बारे में जो हम लोगों को परेशाना है उसको वे दूर करने का छा करें। हमें तो यही देखा है कि वे आव इत बारे में क्या करते हैं। माप जला हैं कि कांस्टिट्यूशन के प्राटिकल 30 में माइनोरिटा को पूरा मण्डिनार है कि वे घणने एज् केशतल इंस्टिट् गुपल्स कार्यम करें। हमारे मल्क में कई सो माइने-रिटोज के इंस्टिट्यूजन्त हैं। क्रिम्बिन्त के बात से एज्येयलन इंस्टिश्यन्त है । गदनमेन्ट उन में कमी कोई दखल नहीं देता है। ऐता हालत में यह यात धुमझ में नहीं झाता है कि सिर्फ अन गइ मुस्लिम मुनिबल्तिटा में हो दखन न्यों दिया जा रहा है। इत बारे में काफो बातें हो चुका हैं मीर धार-धार सुरांस

# University (Amdt.) 180 Bill, 1977

# [श्रीमति हाभिदा हबीबरलह]

कोर्ट के घणनेन्ट का हवाला दिया जाता है। मुखनातों को इय मुरुठ में अपने इस्टिड्यूयन्स कायम करने का पूरा हक है। इय युवियोड़ों पर मुखनमानों को 30 लाख को प्राप्डी ओर 9 लाख से मा ज्यादा के सोड लगे हुए हैं। भैं तो मिनिस्टर साहय से सिर्फ यह दर्खास्त करना चाहतो हूं कि हमारे मुएक में तरह तरह के लोग रहों: है और तरह-तरह के मजदुब को मानमे वाले लाग को मुल्क में बर्फ्य है। इस चमन में, हर फूल मीर पत्ते को प्रपता यान से मांगे बड़ने दायिये। यह हमारा मुल्क ऐसा है जिसके यारे में कहा गया है कि-

"सारे गहां से अच्छा हिग्दुस्ता हमारा, हम बुलवुले हैं इःकः, ये गुलिस्तां हमारा ।"

मैं इतना ही कह कर आपका शुक्रिया भदा करता हूं।

भी बी॰ सत्य गर यत रेड्डी (आंध्र प्रदेश) : खरतनाति जा, यह जो अलागढ बुस्लिम युनिवरिटी थिल रहन में झाया है, इसके यारे में मैं यह कहना चाहता हुं कि जलीगड़ मुस्तिम यनिवाँदि। हमारे मुलक में एक झहम युनिवर्धिटो है । जिस तरह से हमारे हिन्द्स्तान में इसरो युनिवर्सिटीज हैं उसा तरह से यह भी एक युनिवर्सिटा है । हिन्दुस्तान एक ऐसा मुलेक है जिसमें सभी मजहबों के खोग रहते हैं सीर उन सब को यहां पर इंस्टिट्यू-शन्स हैं। मैं इस संग्रांधन के बारे में सिर्फ यह दरखास्त करना चाहता हु कि इस संराधन को हमें किसा नुकताच.नो की नजर से नहीं देखना है मल्कि प्रेक्टिकल दिक्कतों को भा सामने रखना चाहिए । बागर इस संजोधन से किसी की काई

फायदा होता हो तो उसमें किसी को कई एतराज नहीं हो सकता है। लेकिन इति साथ-ताथ हुने इत चीज को भी देखना चाहिए कि हिदुस्तान के अन्दर न िक एक अल.गढ़ मुस्लिम युनिवर्सिट, है बरिक कई ग्रीर युनिवर्स्टिंग भी हैं। इत युनिवर्तिडीण में केवल एक हो मजहब के लाग ताल.म नहीं पांते हैं दलिक समां मण्ड्वों के लोग तालं म पारे हैं। मेरे कहने का मतलब यह है कि कल गढ़ मुस्लिम युनिवर्तिडां के साथ मुस्लिम' लफ्ज ग्रगर ग्राप रखते हैं तो वहां पर केवल मुजलमान ही ताल म नहीं पा सकते हैं वरिक दूसरे मजहतों के लोग भी तालाम पा सवते हैं। किसी सफज को किसा इंस्टिट्यूफन के साथ जोड़ देने का मतलब यह नहीं होता है कि उत्तमें सिर्फ उसी मणहेब के लोग तालीम पी सकते हैं । हमारे हिन्दुस्तान के कांस्टिट्यू-भन में साफ लिखा हुआ है कि किसी भी ग्रादमी को चाहे वे किसो भो मजहब का ही उतको किसी भी युनिवर्सिटी में तालीम पाने का हक हैं। तालीम ग्रहण करने में किसी के साथ कोई फर्क नहीं किया जा सकता है । स्रांध्न प्रदेश में उस्मानिया युनिवर्तिटी है, आंध्र युनिवर्तिटी है मोर तिषाति युनिवर्सिटा है । इनमें सभो मजहबों के लोग ताले.म पा सबते हैं। उनमें किसो किस्म का फर्क नहीं किया जाता है। मैं यह भी कहना चाहता हूं कि किसी भी युनिवर्सिटी में सारे हिन्दुस्तान के लोग तालीम पा सकते हैं और खास कर किसी इलाके के लोग किसी युनिवसिटी या कालेज यगे ह में वहां को तहजेब व तमद्त से, उत्तके रस्मो-रियाज हे हम किसी किस्म की जालीम हासिल करना चाहते हैं तो इसमें किसी को मनाही नहीं होनो षाहिए घाहे बहु किसी मजहूब से तास्तुक रखता हों या किसी भी तब के

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🕯 ताल्ल्क रखते हों यह उनकी अपनी मर्जी की बात है इउके ऊतर किसी को कोई उजा नहीं होना चाहिए । हिन्दु-स्तान में हम सभी यहां सदियों से मिलजुल कर हैं । यहां को तहजेब ब तमहत सारे जहां में मंशहर है। हम माहरे हैं कि यहां सभी तय के, हिन्दू, मुसलमान पारसी झीर किस्टिवन या किसी भी इसरे मजहव से ताल्ल्क रखने वाले लोग मिलजुल कर रहें ग्रीर हम रुव को मिल-कर एक नई तहजेब व तमद्दन को प्रताना है जिलसे कि यहां के सभा लोग फले मौर फूतें । हिन्दुस्तान एक ऐसा देश है जहां सभी का फलने फूलने का मीका है। मैं इसके साथ हो एक चोज ग्रीर साफ कर देना चाहता हूं कि कभो भी हिन्दुस्तान के लोगों को यह कोशिश महीं रही कि किसी सबके को खत्म किया जाये या किसो तबके के हकुकों को बढादा जारे और किसी तबके के हककों को दयाया जाये । इसकी कभो कोशिश नहीं की गई ग्रीर यह किसी की मर्जी या इन्टेशन नहीं रहीं। हिन्दु-स्तान उस बक्त ताकतबर मौर खुशहाल रह सकता है जब कि इसके अन्दर रहने बाले सभी लोग मपना तंग नजरिया छ इकर आगे बड़े । अगर कोई ऐसा होचे कि हम झपने ढंग से झलग एक इसका डांचा यनायेंगे तो यह ठीक नहीं होगा। हर एक ऐसा ही संचिंगातो यह मुल्क केलिये ठीक नहीं होगा । हिन्दूस्तान का बसीय समुद्र जैसा है षिक्तमें सभी को फलने-फूलने मौर मागे **बढ़**ने का मौका है । तंग नजरिये का यहां पर कोई स्थान नहीं है। किसो को संग नजरिये से सोचना ग्रीर काम नहों करना चाहिए । यहां की जो यूनिवर्सि-**ई**ज हैं, कलिज, मदरसा था गांव का कोई छटा सा स्कूल उसमें सभी को **ड**राकदिली से, उस्चे विचारों से झौर

बडे हृदय से आगे यहता चाहिए । यहां सारे मुल्क की राम्यता है किसी एक खास तयके की सम्पता है ऐता न समझा बारे । युनिडर्फिटियों को हम एक ऐक्ष मुकाम समझें जहां सभी लोग बैठें अच्छो तालीम हासिल करने के नुक्तएनपर 🕏 धों। न कि अपना किसी खास चंज को हासिल करने के लिये या किसा को उठाने के लिये था किसा को आगो धड़ाने के लिये जांयें । इत चीज के लिये किसो को मां यूनिवॉर्डिंड का इर्रेमाल नहीं करना चाहिए । इन छनालात के साथ में यह चाहता हूं कि जो मनेडनेंट थी तिलोकी फिह जो में पेस किया है वह वाजिब है भीर उस पर मेरे ब्याल में किसी का कोई मापति महीं होने चाहिए ।

SHRI TRILOKI SINGH; Sir, I bef; to move that the question be put Tha reasons given by me are quite obvioua. We are discussing this one line Bill and in this 17 members from all see. tions of the House have already participated. Therefore, I would most humbly request you to let me mow that the question be now put

MR, DEPUTY CHAIRMAN: But as I suggested in the beginning of the Bill, there are four names here. Two or three have already spoken. There are one or

two more

speakers. Mr. Krishnan also wants to speak. They ar .> not taking much time and it won't take more than a *iem* minutes.

Yes, Mr. Krishnan.

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SHRI E. R. KRISHNAN (Tamil Nadu): Mr. Deputy Chairman, I welcome the Bill whole-heartedly lor amending the Aligarh Muslim University Act, 1920.

'English translation of the Original Speech in Tamil.

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### University (Amdt.) Bill, 1977

# [Shri E. R, Krishnan]

Banaras Hindu University has the iacilities to teach the Hindu-culture and Hindu civilization. This Bill also provides ways and means to promote the culture and study of Islam.

I would like to stress on the point that it is the bounden duty of the Government to protect the interests of minorities s<jch as Muslims, Christians, Parsees and Sikhs, etc.

Some may question as to why special concession should be given to the JMiui3.ims who are also alike other Indian—and thus promote communalism? 1 may refe<sub>r</sub> to the statement of Rajaji, a great patriot and ex-Governor Gene.-al of India, given in 1942. He said that we paved the way overselves for the creation of Pakistan by not protecting the interests of Muslims. He told this to Mahatma Gandhi, who was against the partition of the country. Even now it is my view that we could have avoided the partition of the country, had we considered Muslims to be our brothers.

In case we feel that Muslims are realy our brothers, then we should pass the Bill introduced by the hon'ble Member Shri Triloki Singh with a majority of votes.

I may also request the Government Bir, on this occasion that the present Home Minister Shri H. M. Patel •hould take up necessary steps to declare the birth-day of prophet Mohammad a<sub>s</sub> a national holiday just as on Mahatma Gandhi's Birth-day, Maha Shivaratri, Vinayaka Chaturthi, £ri Rama Navami and Christmas.

So far  $a_E$  our Tamil Nadu Government is concerned, it practices, what. ever it preaches, and hence it takes all the measures to protect the interests of Muslims in Tamil Nadu; there •re therefore no communal quarrels as they are witnessed in North India,

If we really feel that Muslims are cur brothers, then we should act accordingly. Since we do not act so, I icel not only sorry but  $ais_0$  very much ashamed of the fact.

Even after the creation of Pakistan, we cannot deny that many Muslim3 contributed to the growth of democracy and national integration in our country. But, there are some so-called leaders in North-India who always look at Muslims with suspicion and thus causa communal quarrels on the holy occasions such as Sri Rama Navami, Holi and Bakrid etc.

Whatever be the Government at Delhi, led by Congress or Janata, wa have been witnessing the communal quarrels in North India every year since independence. There should be a full stop to these quarrels. Therefore, Sir, I would like to reiterate that we should pass this Bill which protects the Islamic culture. This Aligarh University has been established in the interests of Muslims. S<sub>0</sub> far we did not specify that point, it is their right. I welcome this Bill on behalf of my Party and propose that it should be passed.

श्री हरी बंकर भाभडा (राजस्थान): उपसभापति महोदय, थो जिलाको सिंह जी का जो यह बिल है उसके संबंध में पहले तो मुझे यह निवेदन करना है कि प्रलोगढ मस्लिम यनोवसिटी एक्ट मुस्लिम शब्द मीज्द है उसके बावजुद इसका और अधिक स्पष्टीकरण करने की उनको क्यों ग्रावश्यकता महसूस हई । मान्यवर, जहां तक अलोगढ़ मुस्लिम यनोवसिटो के ऐतिहासिक स्थान पर होने का सवाल है उसको कोई बदल नहीं सकता । उस यूनीवर्सिटी की जो गरिमा है उसको किसो भी शब्दावली से इस एक्ट में जोड़ते-तोड़ने समाप्त नहीं किया TIV HEAT I म्रलोगढ मस्लिम यनिवसिटी ने **ज**से विदवान पैदा किये हैं उन्होंने जो रयाम इस देश में बनाया है उसको भी भलाया नहीं जा सकता है। इतिहास में इस

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यूनिवसिटी का भपना नाम है मौर यह जो एकट है यह कोई इतिहास नहीं है। इसका इतिहास ग्रयना भलग है गौर में समझता हूं कि किसी भी युग में कभो भं। यह बात नहीं भुलायी जारेगी कि इत यूनिर्वासटों के निर्माण करने वाले कौन थे मौर किस प्रकार से उन्होने इस यूनिवसिटी को खड़ा किया श्रीर कितना लाभ इससे इस देश को हुमा। अहां तक कि इस भावना का प्रश्न है केवल इसी भावना को मौर मधिक मतं रूप देने के लिए झौर मधिक स्पष्ट करने के लिए यह संशोधन लाया गया है। मैं समझता हूं कि भावना का जहां तक प्रश्न है इसमें किसी को कोई आपत्ति नहीं हो सकता है । आप किसी सत्य को एक बार कहें चाहेसी बार कहें, एक प्राब्द में कहें या हजार प्राब्दा में कहें, सत्य जो सत्य है वह सत्य ही रहेगा । तो इस यूनिःश्रसिटो का श्रोगणेश मुत्रल-मानं ने किया । मुसलमानों की कुछ संस्थ. मं ने किया, यह एक ऐसा ऐतिहा-सिक तथ्य है जिसको कभी भी नकारा नहीं जा सकता है । लेकिन कानून की प्रधनो एक अलग भाषा होती है, कानून में प्रयुक्त किये जाने वाले शब्दों का षपना एक उपयोग होता है । कानून के माध्यम से उसमें उपयोग की जाने बाली शब्दावली से श्रधिकार बनता है क्रीर नकारा जाता है। जहां तक युनिर्वासटी की परिभाषा इस मलीगढ़ मुस्लिम यूनिवसिटी एवट में दी है:

"University means Aligarh Muslim University."

मह बहुत स्पष्ट है । मैं समझता हूं कि इपको भीर ज्यादा स्पष्ट करने के पोछे कानून की मंशा कुछ नहीं हो सकतो है क्योंकि जब हम किसो बिल पर विचार करते हैं तो केवल भावतामां पर विचार नहीं करते हैं

बल्कि जो उससे उत्पन्न होने वाले काम्नी पहलू होते हैं जो विशेष श्रधिकार हैं या ग्रधिकारों पर ग्राने वाली जो पाबदिय हें इन सबो पर हमें विचार करना होत≴ है। ग्रतः जहां तक कानून का विषय है यूनिवर्सिटा की जो डेफिन.घन दी गयी है उससे रही बात स्टार होती है कि जिसको इस संशंधन के माध्यम से केवल आर अधिक रुपट विया गया है। कानून में वभी वभी कुछ शब्द। को रिडन्डेंट माना जाता है वि वे सनावायक हैं। कम से कम शब्द कानून में प्रयुदत किये जाये ग्रांर उनका श्रधिक से श्रधिक उपयोग हो यही कानून की मन्ना हंती है। जितने लम्बे चं.डे शब्द का प्रयंग कानून में होगा उतना ही अधिक कांगली-ेशन होगा। उसमे उतना ही इ.धिक झगडा फसाद होने की सम्भावना होती है और यहां तक मैं समझता ह कि इस देश में इस बात को श्रज बार बार कहने की कोई आवश्यकता नहीं है कि इस देश की संस्वृति में जो मुर.लमानौ का योगदान है उसको कभी नकारा जा सकता है। मैं समझता हूँ कि कोई भी समझदार व्यवित जिसका दिमाय सेन है, गुढ़ है इस बात को नकार नहीं सकता है। जो हो चुका है उसको माअग हम अनडू नहीं कर सकते हैं। हमारी संस्कृति में जो धाराये मिली हैं, भिन्न भिन्न धाराये मिलो हैं उनको माज भलय नहीं किया जा सकता है। इन धाराओं को एक साथ लेकर ही घलना पड़ेगा लेकिन उस धारा में मुसलमान की धारा भाषने ग्राप ग्रलग होने का प्रयास भरेत ही कोई करे लेकिन उसको रुफलता नहीं मिलेगी । जब सन्मिलन हो जाता है, गंगा और यमुना के संगम के बाद कोन सापानी गगाका है ग्रीर कोन सा यमुना का, यह ५ता रूगाना गटिन है। कोई वैज्ञानिक परंक्षण करने का विषतेषण करे तो बात दूर.र. हैं । अध्यथा

# [श्र' हर' शहर माभड]

अक्षिकी जानकारी प्राप्त करना मनुष्य के तिए कठिन है । भारतोय संस्कृति भनेक संस्कृतियां का सम्मिश्रण है एक मततनान क्या, हजारों वर्षों से पता नहीं कितने लोग आंध जिन्होंने यह† आकर हमारो संस्कृति को उन्नत करने में **थ**ोगदान दिया है । **इ**सका विवरण इतिहात में मौजूद है । लेकिन श्राज उसको भलग नहीं किया जा सकता है। भात्र हम नहीं जातते कि हमारे मुसलमान कितने मंगील है, मैं नहीं जा**ंता कितने** शक हैं, कितने हुण हैं । जब हम यह नहीं जानते हैं ता फिर कितने मुसलमान हैं यह जानने की कोई जरूरत नहीं है। किसी के चहरे पर यह नाम लिखे नहीं होते, किसो क चे*ा*रे पर इस बात का भाभास नहीं होना चाहिये भौर जैसा हनारा देग है, जो हनारों महान परम्पराएं हैं, उनको यदि हम ग्रस्तुष्ण बनाये रखना चाहते हैं, उस परम्परा पर किसी प्रकार का आधात नहीं पहुंचाना चाहते हैं, तो हवें ग्रपते दूतरे साथियां से, दूसरे भाइयों का लिहाज भगने से ज्यादा करना होगा। 1 P.M.

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में समझता ह कि यह बात सब के लिंग समान रूग से लागू होतों है । रानें कोई अगदाद नहीं हो सकता है । इतनें किसां को कोई पिनेव स्थान मिले, यह वही हा सकता । श्व.मन्, महाववा को उत्तिमाया जंत उड़े-लिखों ने को है, बढ बना है ? अंगतनीत आफ माइंड, मातात आफ हार्ट। यह दी गुण जित होने हैं, वहो महान होने हैं । केवल शब्द बड़े हो, नाम बड़ा हो, उसने कोई महान नहीं होता है । जितका दिल और दिमाग खुला होता है भीर खुने दिल और िमाग से सोचता है, भाते वात्रो नई घटताम्रो से एडजस्ट करता है, को परिवान होता है, उसको स्वीकार करता है भौर उसको स्वीकार कर जो व। चना है उसको भी स्वीकार करके भीर वर्तमान परिस्थितियों में भागे के बारे में सोचता है, वही तो बड़ा है। तो इस प्रकार से यदि इस यूनिवसिटी की परिभाषा में इन शब्दों को जोड़ दिया जाए, तो मैं स्पष्ट शब्दां में कहुंगा कि इसमें भावना की दुष्टि से कोई भारति की बात नहीं है केवल इसी बात से कि किसी के दिल को चोट लगतो है, तो इसको स्वी हार करने में हमें कोई इतराज नहीं है। यदि मैं यह कहुंगा कि हमें चोट लगतो है, तो उनक शब्दां को सुन कर हमें भी षोट लाती है। इतनों सो बात के लिये षोट नहीं लगनी घाहिये । जब हम साथ बंठे हैं, साथ जीना है, साथ मरना है, इस देश की उन्नति में हमारी उन्नति है, इस देश की अवनति में हमारो अवनति है, तो फिर हम एक दूसरे को छोटी-छोटो बातों को बहुत ज्यादा गम्भीरता से नहीं लेसकते। ंस दें कुछ वातें भपने भाष हो सोचनो पड़ेगो । परन्तु कानून की मन्शा से मैं समझता हूं कि यह शब्द इसमें रिडन्डेन्ट हैं ।

इन गब्दों से कोई विशेष अधिकार इस एकट के अन्दर्गत मिल जायगा, ऐमा मैं नहीं सनझ ता हूं। यदि यह प्रबद जुड़ गई तो इससे कोई नई बात डोगी, इन एक्ट के स्वरूप ने कोई ऐसी चीन होगा जिले इन देश के मुल्लतानी का कोई विगेगधिकार प्रत्य हा यायेंगे, ऐसा इत अंडिमेंट से होने वाला नहीं है।

तो चव फिसो अभेडमेंड का परिणाम केवल शब्दावली में, बेजल एक सेवयत में कुछ शब्द भोर जोड़ दें जितसे उन कानून को लागू करने भें कोई असर नहां कोई अप्तरन पड़ता हो, तो मैं समज ह कि कातूत में इत प्रकार के शब्दों को ग्रावण्यक नहीं समझा जा सकता । उनकी वैते भी बहुत माव-श्यकता नहीं है। केवल भावनाओं के प्राधार पर यदि विचार करना हो, तो मैं समझता हं

कि हमारे हाउत के सभी सदस्य एक ही स्वर से एह हो बात कहेंगे, कोई दो बात नहीं हो संकतो । लेकिन हमारी कथनी और करनी में भगार नहीं होता चाहिन । हम कहते तो ठोक हैं, लेफिन उने करने का सवाल होता है । यदि हर वर्ग झानो बात मनवाने की कोशिस करेगा कि इजमें हमको सन्तोष मिलजा है, इज-लिने यह बात होनो चाहिने । भले ही इनको उनयुक्तता कुछ न हो । मैं समझता हं कि एँता कोई भो तर्क किसी भी कार्नर से क्यों न भाए वह तर्क बहुत गम्भोर नहीं माना जा सकता । उतको हम बहत ज्यादा ठोस भी नहीं मान संकते । अन्तल में तो जब कानून बनता हैं, तो कानून के तरीके से, उज़की भाषा से झोर जा कानू र के इम्प्लोकेसन्त हैं, उनके परिणाम हैं, उत्तों मई जिर रख कर हो बनाया जाता हैं। इालिए यह जो केवल सब्दों का संबोधन है, यदि इतमें से भावनाओं की बात निकाल दी जाए तो इत य निर्वतिटों की भावता में इतको जोड़ता कातून के लिन जरूरी नहीं है ।

इतलिने मैं प्रस्तावक महोदय से इत संगोधन के बारे में यह निवेदन करूंगा कि वे इत सम्बन्ध में जरा पुतः विचार करें कि क्या इतको नितान्त आवस्य कता है कि इतके बिना यह एक्ट अञ्चरा है, या इतके विना कोई अधि-कारों पर कहों कनो पड़तो है, तब तो इतको जामिल करते में कोई ऐतराज लहों है। यदि उत्तो लगा है ति यह सम्ब रिडेस्डेस्ट हैं, इन शब्दों को जोड़ने से कोई अतिरिक्त खाम डोते वाजा नहीं है, तो वे स्वत्रं इत पर विकार करेंगे। एक कताज 5 (बी) की डिनोट करने की भो बात इतमें है। मैं सम-इत्ता हं कि आप लोगों को पढ़ कर सुना दूं। कलाज 5(ii) जो है, वह यह है कि :

"(a) to promote Oriental and Islamic studies and give instruction in Muslim theology and religion, and to impart moral and physical training;

(b) to promote the study of the religious philosophy and culture of India.

# University (Amdt.) Bill, 1977

इतको डिलीट करा की मांग पर, मैं समझता हं, जो बात मैंने कही जित भूति का के साथ, यदि उन विचारों से हम सहमत हैं तो फिर इतको डिलोट करने का कोई प्रकृत पैदा नहीं होता । घलीगढ़ मुस्लिम युनिवर्तिटो एक शिका प्रधान संस्था है जिनमें शिका दी जोती है घोर में समझता हं शिक्षा किसी धर्म तक सीमिज नहीं हो संबेगो, यदि हम शिक्षा ही प्राप्त करना चाहते हैं, उसको किसो एक विश्वेष कार्नर में संकृषित करके,संकीण करके, नहीं रख सकते । आखिर शिक्षा का मतलब तो होता है समान रूप से, विकसित रूप से, जब हम शिक्षा वे माध्यम से व्यक्तियों का निर्मांग करना चाहते हैं, हम उत्तसे पहले अपने विद्यायियों का जीवन निमान करना चाहते हैं, उनके मस्तिष्क का विकास करना चाहते हैं और इतना विकास करना चाहते हैं कि सालव ही नहीं, महा मानव झीर म्रति मानव बन सके, तो फिर आप विचार करिए यदि हम स्वयं ही अपनी युनिविटिंडी ब को नाचे की तरफ ले जाना चाहें तो कहां तक ग्रच्छा लगेगा। आप जानते हैं, हमारे देश में जातियां हैं, लेकिन क्या कोई महापुरुष किसी जाति विशेष के छोटे वायरे में आवद्ध किया जा सतता है ? का किसा महापुरुग को एक काल विशेष में आवद कर सकते है ? मैं संबद्धात हं ऐसा नहीं होना चाहिए और अगर कोई इन प्रकार की कोणिश करे तो यह न केवल ऐ ा करने वालौं के सिए घात ह है बहि ह उतकी सहानजा में भी झांच ओर आपति जाने वाली चीज होती है। तो जन तिनिधिजेरान, और खात कर इंडियन तिविभिजेशन, की बात यहां कहीं गई है, इण्डियन कल्पार की बात कही गई है, सो मैं समझता है कि मुस्लिम करखर उतसे कुछ भिन्न नहीं है। ग्राज जब हम इण्डियन कल्चर की बात करते हैं तो क्या उत्तमें मुस्लिम कल्चर शामिल नहीं है ? यदि कोई ऐता मानला है तो वह सजल है, निराधार है, उजको मानने का कोई कारण नहीं है । यब यब हम भा**ती**यता की ग्रीर भारत की बात करते हैं, अपनी

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# 191 Aligarh Muslim

# [श्री हरी शकर भाभड़ः]

संस्कृति की बात करते हैं, तो इत देश के समग्र जितने भो लोगों ने इतकी संस्कृति को बढ़ाते में योगदान किया है, वह सब इतमें शामिल हैं, उनको अन्तग किया हो नहीं जा सकता । तो ऐतो स्थिति में इतका मैं विरोध करता हुं कि यह सेक्शन 5(बी) का जो डिलोगत करते की मांग को गई है; मेरी समझ में इतका कोई अधितत्व नहीं है और इतना ही नहीं, हो। सकता है इतसे, जित भावना के साथ यह संगोधन लाना गना है बिल के रूप में उत भावता से ही उत पर आधात होगा। जहां एक क्रार हम स्वयं चाहते हैं कि हमारे कामों से ऐता जगे कि हमारा कोई षर्ग, हमारा कोई भाई नाराज न हो, उनको भी सन्तुष्टि मिले, तो यह सबके लिए समान हो। अगर इत को हटाने से औरों के दिल में चोट लगां है, तो हम को इतका भी विचार करना पड़ेगा कि जो कुछ हम करने जा रहे हैं उत्रका परिणाम ऐता होना नहीं चाहिए जो किसो के भो दिन को आवात पहुंचाए, चोट पहुंचाए और जितसे किसी के भी अधिकार पर अतिकमण हो । मैं कहता हूं, यह क्लाज 5(बी) को डिनोट करने से दूतरों के अधिकार पर आपत्ति आ रही है। इतमें भावना का सवाल नहीं है, कानूनी म्रापत्ति मा रही है। भाग किसी भी व्यक्ति को शिक्षण संस्था में एक विशेष धर्म की शिक्षा लेने के लिए बाध्य लहीं कर सकते । सेक् पुलरिज्म का मतलब एण्टो रिलीजन नहीं है, धर्म विरोधी नहीं है। चतका मततब तो स्पष्ट यह है कि हमारे यहां सभी धर्मों को समान रूप से विकतित करने के समान अवतर प्राग्त होते हैं और अपनी विशेष रुपि के अनुतार किसी धर्म में भाग सैने से रोका नहीं जाएगा, उत पर किसी प्रका अंहुग नहीं लगाया जाएगा । अली-गढ़ मुस्लिन यूनिनीटि में यदि भारत की सारी संस्कृति के अनुतार पढायी की जाती 🖁 उनमें किसी को आपत्ति नहीं होनी चाहिए भौर यदि कोई उउमें भापत्ति करता है तो

निषिचत का से मैं कहूंगा कि इत ऐक्ट का जो इ आप है, जो क्षेत्राधिकार है, उसको कम करना है जो कि कदापि उचित नहीं है । छलके लिए कोई स्रोचित्य नहीं है इतलिए सेक्शन 5(बी) को डिलाट करने का जो संशोधन यहां पर प्रस्तुत किया गया है मैं उतका विरोध करता हूं स्रोर प्रस्ताव क महोदय से, जिन्होंने बिल पेक्ष किया है, उनसे भी विवेतन करूंगा कि वे इस पर इतना स्राग्रह नहीं करें अन्थथा जिस मकसद से, जिसे मतलब से, वे इस जिल को लेकर झाए हैं वह अपने झाप में फाइट्रेट होगा, उस पर इतका बुरा झसर पड़ेगा। इसलिए हमारे इस निवेदन पर यह व्यान देंगे। इतना कह कर मैं धन्यवाद देता हं।

ME. DEPUTY CHAIRMAN: Son\* hon. Members who had already spoken on this motion, want to speak again because some amendments have been brought in. I would suggest that they may kindly do so when the clauses and amendments are under discussion but not at this stage. After Shri Triloki Singh has replied to the debate, we will put the motion to vote.

SHRI TRILOKI SINGH: Mr. Deputy Chairman, Sir, I am deeply obliged to you and those Members of this august House who have participated in this debate and made useful suggestions.

[The Vice-Chairman (Phri Arvinft Ganesh Kttlkaml) hi the Chair.]

Sir, the importance, the main thrust of the Bill as I had said in the very beginning, was that the Aligarh Muslim Univens'ty should be given the status of a minority character in terms of the provisions of Article 30 of our Constitution. The hon. Minister of Education who intervened in the debate, said that the Aligarh Muslim University was an institution of national importance and that it was in the Union List. Sir, had it not been in the Union List, I would not have moved this Amendment Bill. And it is not that after the Constitution of 1950 came into force that the Aligarh Muslim University became a Union

subject; it was Central subject at the time of 1935 Act also.

Now, what I mean by bringing in this Bill is that it was established at the instance of the Muslims of India. The hon. Minister of Education and some other Members took objection to this suggestion. I would like, Sir, with your permission to quote the speech of the hon. Minister himself which he made while intervening in this debate on the 1st December, 1978. It is at page 321:

"... but certainly the Muslims were the promoters. They took keen interest; it was established at their instance no doubt."

This is what the hon. Minister himself admits. He said that much while intervening in this debate. My Bill seeks only to import this idea that it was established at the instance of the Muslims of India. Nothing else. No difference. Interpret it in whatever manner you like. Apply any authority whether it is Harwell. Maxwell or Simple interpretation. There is no disagreement between what the Minister of Education substantially accepted and what my Bill seeks to do.

Sir, the whole trouble arose with the Supreme Court judgement in the Aziz Why? Supreme Pasha case. The Court held that it was not an institution established by the Muslims of India and that, therefore, it cannot be given a minority character in terms of Article - 30 of the Constitution. Before that nobody thought that it was not a minority institution, leave aside anything. The word "Muslim" itself is in the name of the University, it was rightly pointed by the hon. Members fr<sup>om</sup> that side a few Why Muslim? There is minutes . back. the Lucknow University, the Dacca University, the Calcutta University, the Bombay University, but here In this tase it is the Muslim University. And then Sir. nobody denied that the idea of a Muslim University arose from the Muslims and not the Britishers.

SHRI JAGDISH PRASAD MATHU (Uttar Pradesh): Just a clarification There is a Jat College, there is *t* Rajput College and so on. Then whal do they signify?

SHRI TRILOKI SINGH: It signifies that it has been established by Jats.

SHRI JAGDISH PRASAE MATHUR: And those institutions should have cast<sub>e</sub> character or Kay-as'th character *{Interruptions}.* 

SHRI TRILOKI SINGH: Just listen The Jats may be there in a minority just aa the Hindus are in a minoritj in the Punjab State and the DAAi complex in the Punjab Province hai the status of a minority institution The Christians are in minority ii Kerala. Therefore, а institutions estate hshed by the Christians in Kerala according to the judgement of th< Supreme Court, are also minoritj institutions. Therefore, through you Sir, I would like to draw the attentioi of the hon. Member to the fact tha minorities may be linguistic or reli gious. But "Jat" as such is not 1 religion. Hinduism is a religion Parsi is a religion, Sikhism is J religion, Islam is a religion ...

SHRI HAREKRUSHNA MALLICK (Orissa): On a point of clarification

THE VICE-CHAIRMAN (SHK ARVIND GANESH KULKARNI): Le him finish.

SHRI HAREKRUSHNA MALLICK I am oti that point only. I am no opposing.

THE VICE-CHAIRMAN (SHR ARVIND GANESH KULKARNI) Has he completed his reply? (Inter ! ruptions) Please take your seat.

SHRI HAREKRUSHNA MALLICK institutions not of the minorities bu for the minorities. Institutions canno be of a minority character. A coilef J or university or school may be for I particular community Or a group 0 people. But that does not take aws;

[Shri Harekrushna Mallickj the national character of the institution. Everything that is in India must be Indian basically.

TRILOKI SINGH: SHRI With your permission, Sir... (Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar): On <sup>a</sup> point of order.

SHRI TRILOKI SINGH: I woiiltf like most humbly to submit, if I am wrong on facts...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI\*: Tiiloki Singhji, please take your seat. He is on a point of order.

शी शिव चन्द्र झाः मेरा प्वाइंट ग्राफ ग्राईर यह है कि मैं ग्रापसे यह जानना चाहता हं कि इनका संशोधन हम लोगों के बीच में धम च का है । इन्होंने ग्रपने ही विधेयक पर संशोधन मुव किया है। मैं यह जानना चाहता हं कि थह जो बोलने के लिये खड़े हुए हैं ग्रपना संशोधन मुव करने के लिये खड़े हुए हैं या जो बहस हुई है उसका जवाब देने के लिये खड़े हए हैं । यह इसलिये कहना चाहता हूं कि अगर अब यह संशोधन मूव नहीं कर रहे हैं तो जब यह संशोधन मूब करेंगे तब फिर यह बोलने के तिये खडे होंगे । मेंसे यह सेनरोध है कि पहले यह ग्रपना संशोधन मूब-कर लें और उस पर जिन्होंने बौलना हो वह बोल लें तब यह कंपरि हैंसिव जवाब दे दें।

उपसभाध्यक्ष (श्री झरविम्ब गणेश क्रुला कर्णी): वह माथुर साहब का जनाब दे रहे थे In the meantime that Doctor stood up. You go ahead, Mr. Triloki Singh.

शी शिव चन्द्र झाः मेरा यह कहना है कि पहले वह अपना अमेंडमेंट मुव कर लें और फिर ग्राखिर में जवाब दे दें।

SHRI HAREKRUSHNA MALLIOI: On a पदा होगी। point of clarification.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI);, He

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is replying to the debate *m* the motion of consideration. So you have to take your seat. He will continue.

SHRI HAREKRUSHNA MALLICK: He has not moved the amendments. We have something to say on the amenduents.

THE VICE-CHAIRMAN (SHfli ARVIND GANESH KULKARNI); That stage has not, come,,my dear friend.

SHRI TRILOKI SINGH: At the moment, the matter is under the con-

श्री बीo सत्यनारायण रेड्डी: वाइस चेयरमैन साहब, मेरा प्वाइंट ग्राफ ग्राईर है । क्योंकि हम जब सदन में आए और आने के साथ हो हम को यह एक अमेंडमेंट दी गई। क्योंकि उनका अपना अमें ामेंट था और उसी के उपर उन्होंने अमेडमेंट दी है तो में, वसी रोणनी में बात कहना चाहता क्रंकि जो मेरा सारा उपन्यास है वह जो अमेंडमेंट हाथ में है इस पर है। मैं यह जानना चाहता ह कि इन्होंने भ्रपना ग्रमेंडमेंट पेश किया है या नहीं -। में यह क्लेरिफिकेणन चाहता हूं कि यह अमेंड मेंट पेश किया गया है या नहीं ।

THE VICE-CHAIRMAN, (SHRI ARVIND GANESH KULKARNI): He is replying to the main debate. Then we .will come to the amendments.;

श्री जिलोकी/सिंह : मान्यवर; सान्नीय संदरयों की सूचेना के लिये में इतना क्रज कर देना चाहता हूं कि अभी केवल इस बात पर विचार हो रहा हैं। किइस अलीगढ़ मुस्लिम यनिवसिटी संगोधन विधेयक पर विचार - किया जाए । अभी तदमीम या संगोधन-पर विचार नहीं हो रहा हैं। माननीय सदस्य ग्रगर इतना सगझ कर चलें कि जो कुछ मैं अर्ज कर रहा हं उससे उनकी समझ में ग्रीर मेरे कहने में कोई फर्क नहीं होगा, कोई दिवकत नहीं

I was just telling the House that there is no difference between what this Bill seeks to do and what the honourable Minister when he inter. J vened in the debate said, that there is no doubt that it was established at the instance of the Muslims of India. .Now as I said a minute back, the whole difficulty arose out of a judgement of the Supreme Court. Now, the judgment of a High Court or the Supreme Court is of two kinds. One is a finding of fact and the other is of Law. In this case the Supreme Court's finding is of law. And a finding of law can always be changed by Parliament, by the House, or by the Legislature of a State if it relates to a State subject. Therefore, on that v ground also the argument advanced by the honourable  $% \left( {{{\left( {{{{{\bf{n}}_{e}}} \right)}_{e}}}_{e}} \right)$ Minister of Education that the Supreme Court had given a judgment and that it was a fact... (Interruption) finding of Mv honourable friend, Mr. Sankar Ghose, who is not present here now, had dealt with that point in great detail. There is another point which is very well known. It is wellknown law- and the Minister knows coming as he does from  $_{\rm a}$  very eminent solicitor's firm—which says, it is the law of contract, and according to Cooley and other authorities, if anything has been brought about as a result of  $\bar{a}$  contract ~ between two parties, then it cannot be changed without reference to the other party. May I know if there is anybody in this House or outsido (who denies the fact that the Aligarh Muslim University came into being as a result of an agreement entered into between the Secretary of State for . India on the one side and the Aligarh Muslim University Foundation Committee and the Mohammadan Anglo Oriental College on the Other side? Sir, read the Preamble itself. It is written there, this institution ..

# *p* SHRI HAREKRUSHNA MALLICK: No. no.

SHRI TRILOKI SINGH: My friend who is sitting just next to him drew my attention in particular to the his-

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tory. Let him not deny that it was the Secretary of State for India who ruled this country right up to 1947..

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You ignore his remarks.

SHRI TRILOKI SINGH: You are SHEIKI (Andhraa Pradesh): At that brought about as a result of ------

SHRI GHOUSE MOHIUDDIN SHEIKH(Andhra Pradesh): At that time he was a *bachcha*.

SHRI TRILOKI SINGH: Or he might not have been born even....

SHRIMATI HAMIDA HABIB-ULLAH: He was a *bachcha*.

SHRI TRILOKI SINGH: Sir, nobody denies. I don't think anybody present here denies, that under the Constitution, under Article 30, the minorities have a right to establish and maintain an institution of their choice. The Minister at great length went into the history of the Aligarh Muslim University. His main point was that non-Muslims were also educated in the Aligarh Muslim University, that there were non-muslim teachers, that there was a non-Muslim principal. All right. But if he had read the provision of the Constitution itself carefully, it is incumbent upon any institution which seeks recognition from the Government, whether it is a Christian institution or a Hindu institution or any other institution, that it will be open to students of all sections. With regard to teachers also not that only Muslims shall be appointed as teachers. In the case of the Aligarh Muslim University right up to 1951, I would like to draw the attention of the houour-able Minister, the management vested in a court which consisted exclusively of Muslims. And then so much stress has been laid upon history. I would like to quote from what the

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Education Member wrote to the Governor-General-in-Council on 16.5.1911;

"I have had four long sittings with the Mohammadan delegate and I think that we have come to a

satisfactory working! arrangement, bat we ought to regularise the position now. We are really, in

effect, committing ourselves."

Then, in 1911 education was a provincial subject. The Education Member wrote to the Lt. Governor of Uttar Pradesh to obtain his consent on 3rd June, 1911, in the following words:

"Since the Muslim community is united in demanding a university, I, therefore realise that the Muslim University will have to be allowed."

I want a simple, grammatical meaning of what I have put before the House, namely, "I, therefore, realise that the Muslim university shall have to be allowed."

In the despatch sent by the Governor-General in Council to the Secretary of State for India on 27th June. 1911, he said thus:

"Complete confidence of the Muslim community—If your Lordship agrees, we propose to enter into negotiations with the Committee with a view to framing detailed, practical proposals which we can lay before the Lordship for approval."

What more can one want, so far as historical proof is concerned? Ι refer you to what I quoted in my opening speech. It is to not good quoto oneself. It relates to the speech of the Governor-General-in-Council when this Bill finally came for passage before the Imperial Assembly in September, 1920. The Governor-General in Council himself came to preside over it. Ordinarily, the Home Member used to

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preside over the meetings of the Imperial Legislative Council. The Governor-General-in-Council himself joined in offering congratulations to the entire Muslim community and said:

"This is going to be a historical decision".

Sir Surendranath Banerjee of hallowed memory also did the same thing. My friend, the Education Minister knows that he was known as > uncrowned king of Bengal for more than a quarter century. He was supposed to be the best orator that India has ever had. Sir Surendranath Banerjee, while speaking and taking part in the Aligarh Muslim University Bill in 1920, said as follows:

"Sir, speaking as a representative of the Hindu community, we desire to welcome the Bill which has been introduced and also to congratulate the hon. Member in charge of it (Sir Mohammed Sbafi was the Member) on the admirable speech which he has made in introducing it. That, I think, represents the attitude of the Hindu community. This University is to be a unitary and residential University, and it is to represent an advance upon the type of Universities, which have been established in Dacca and in Banaras. All that is welcome, not only from the Muslim, but also from the general and the larger standpoint."

This is what Sir Surendranath Banerjee said. Then I would like to say one more thing. At the very beginning when the foundation stone of the Muhammedan Anglo -Oriental College was to be laid, Lord Lytton went there to lay the foundation stone. What be said was published in the Gazette also. He said:

"This devoted band of Muslim workers held a series of meetings, the last of which took place on 15th April 1872 in which it was decided to establish a Muhamma-dan College, and on 12th May that year, a society called 'The Muham-medan Anglo-Oriental College Fund Committee' was started for collecting subscriptions for the realization of tha't end."

# Then Sir Syed said: —

"Looking at the difficulties which stood in our way and the success which has been achieved, we do not hat we shall continue to already doubt that we receive, even in larger measure, both from the English Government and from our own countrymen, that liberal support which has furthered our scheme, so that from the seed which we sow today there may spring up а mighty tree whose branches, like those of the Banyan of the soil, shall in their turn strike firm roots into the earth and themselves send forth new and vigorou<sub>s</sub> saplings that this College may expand into a University whose sons shall go forth throughout the length and breadth of the land to preach the gospel of enquiry, of large-hearted free toleration, and cf pure morality."

May I know from the hon. Minister whether the idea to establish a university of its own had occurred to anybody as long back as 1872? It was at British initiative, at the initiative of the British Government, whether it was the policy envisaged in 1884 by Sir Charles Wood, of State or Lord Curzon in Secretary 1902, and it is they who thought of establishing a university and it was the Saddler Commission, on whose recommendation the Dacca University was founded and the idea of residential Universities at Allahabad and Lucknow cropped up. Is there any Indian who can claim, is there anybody who can claim, that he has done anything in this regard? These are all facts of history which nobody can deny. Therefore, Sir, the that non-Muslims were argument educated from the very beginning and the first graduate

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of the MAO College was not a Muslim and, therefore, it is not a Muslim institution or the argument that the teachers were non-Muslims or the first Principal wap an Englishman and, therefore, it is not a minority-institution, is not correct and these arguments do not hold water even for a second. My submission, Sir, is this: I am not going to take long. I hope that the honourable Members know more about it than myself.

SHRI HAREKRUSHNA MALLICK: How?

SHRI TRILOKI SINGH: Because I take them to be intelligent people, to be wellinformed people, to be well-versed in the parliamentary practices, and know the history of their country. I do not think. Sir, that and I am not prepared to believe even for a second-that any honourable Member of this House is so ignorant of the history of India during the last hundred years or so. At least I am not prepared to believe it. Even if som<sub>e</sub> were to admit that it is so, I will only take it as an argument just to meet my argument. Sir, I will not take long. One Member has drawn attention to All I would like to say is section 5(2)(b). this: I would like to draw his attention to the words "to promote the study of the religions, civilization and culture of India". This provision does not find a place in any Act, Sir, of any University in this country and it was for the first time in 1972 that it was put in the Aligarh Muslim University Act. Nothing like that is there in the Banaras Hindu University or in the Madras University. I am not against the study of the religions or civilization or culture. But why single out the Aligarh Muslim University alone? If the honourable Members think that it should be so, then I have no objection. My idea was that with this there might arise some problems. You know that the Muslims do lot believe in idolatry. Once you open a department in the University of Aligarh or in the Delhi University, then there is bound to be

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clashes between the students and the teachers. But, if the honourable Membeis think that it is good, then I woula like the honourable Minister to put m such a provision even in the Delhi University Act and the Banaras Hindu University Act.

SHR3 HAREKRUSHNA MALLICK: Yes, I velcome it.

SHR5. TRILOKI SINGH: I have no objection to that. In the very beginning I had .said that ail that 1 wanted was that it should made explicit, be clear. unambiguous, that the Aligarh Muslim University was founded by the Muslims of India. The mere fact that under section 6 of the Alig]arh Muslim University Act the degrees become recognisable, that it is only because of law, does not mean much. If that the D.A.V. College, is so, then take Amritsar. The degrees awarded by the D.A.V. College are recognizable only because it is affiliated to the Guru Nanak University or the Punjab University and the degree awarded by the Christian College, Lucknow, is recognised only because the Christian College is affiliated to the University. Therefore, Sir, I Lucknow know it and I know the history of the national institutions, and my friend the honourable Education Minister, should know the educational institutions established by Raja Rishikesh Lowe in 1907 in Bengal, then the University in Santini-ketan, then the Bihar Vidyapith, the Kashi Vidvapith, the Tilak school of Politics, the Guiarat Vidyapith and many others. None of the degrees awarded by these institutions were recognised in pre-independence days, because they had not been established under an Act. For the degree to be recognised, an Act of a Legislature whether it is Parliament or a State Legislature, is necessary. The very fact that the Mohammedan Anglo-Oriental college Degree was recognised by the Government, it was affiliated to the Allahabad. University does not mean that it was not

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a minority institution. That is also the view of the Supreme Court. I am not going to tell this august House that the mere fact that a degree awarded by a College has to be re. cognised by Government by a statute does not take away the minority character of the institution.

Therefore, Sir, with these words I commend to the House that the Bill moved by me, the Aligarh Muslim University (Amendment) Bill, 1977, be taken into consideration.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration."

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): We want Division... (Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): All right... (Interruptions)

(Division *Bell*)

DR. RAM KRIPAL SINHA: We don't want division. Let it be by voice vote.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): We shall now take up clause by clause consideration of the Bill. There are three amendments to clause 2.

Clause 2—Amendment of section 2

SHRI TRILOKI SINGH: Sir, I move amendment No. 3 only. I do

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not want to move amendment Nos. 4 and 5. Sir, I move;

3. "That at page 1, *for* clause 2, the following clause be substituted, namely:—

'2. In section 2 of the Aligarh Muslim "University, Act, 1920 (hereinafter referred to as' the principal ^Act), for sub-section (J) the fol-"""/owing .subsection shall be substituted, namely:—

> "(1) 'University' means the educational institution of their choice established by the Muslims

> of India which originated as the Mohammadan Anglo-Oriental

College, Aligarh and which was subsequently incorporated as Ali-. garh Mu&lim University;'-"<sup>i</sup>".

,1 nged nqt\_say<sub>f</sub> anything about my amendment, .

'- The motiotiidas "proposed.

THE, MINISTER OF EDUCATION. SOCIAL: WELFARE AND CULTURE  $T \leq DR. PJIATAP CHANDRA CHUN-$ DER): Sir, 'may I be permitted to make my submission on this amendment to clause 2? Sir, the very fact - that th« "hem, Mover of this Bill has J "moved" <sup>r</sup> this-amendment clearly ' "shows that he does not know his <sup>1</sup> 'mind. At the beginning he said that the University has established at the instance of been the Muslims of India, and he has referred to my speech where I had conceded that point. But I had opposed that Bill at that time because the hon. Mover made it clear that he wants to confer the minority character to this institution. I have referred 40 the Supreme Court's judgment which has agreed that the institution was established primarily at the instance of the Muslims of India; the Muslims could have established a separate University without the involvement of the Legislature of the day. Whether-the deg--ree is recognised by the- Government or not is a different We question. -have "the Ġur#ul'Kahgri"Viswavidya-laya. Later on, it was adopted as a deemed university under the present -. University Grants Commission Act.

Similarly, the hon. Mover has refei red. to the^ Vifeva-Bharati. Wheth the degree isrecognised or not is different matter. That does not mea that the University cannot be estat listed. Recognition of a degree doe hot depend on the Government onl; A degree may be recognised by man other institutions, by the public *1* large So, the Supreme:-Court hel that the Muslims in those days coul have established a University of thei own .but did not establish such University. And the Supreme Com ultimately . oame^ to the conclusio: JthatcSt was the Central Legislatur Which brought into existence the Ali garh Muslim University and must b held to have established it. There fore, what the hon. Mover now by in troducing the amendment tries to in press upon is that the institution wa .established by- the Muslims of Indi hut-later on it was incorporated int the Act. What' was established b; the Muslims of was the Moham India madan Anglo.Oriental 'College. Bu that College was dissolved. It wa not that it was merged or transformec into a University. The college itsel was dissolved.

Sir, if you look at the preamble o the Act' pf 1920, which was moved b: the , hen Education 'Member, Mr ^Moh'ammad Shafl, who was one of th prime-movers for the establishment o a Muslim University, you will fine that he has indicated in the Preamble that "whereas it is expedient to estab lish and incorporate a teaching anc residential Muslim University a Aligarh and to dissolve esta blish and incorporate a trackinj and residential Muslim Universit; at Aligarh and to dissolve this Societ registered under the Societies" regis tered under the Societies'\* Registn tion Act, 1960, which was originall .known as the Mohammadan Angle -Ariental College". Therefore, Jana Mohammed: Staff actually want< ftr tell r before the legislatui the day that he was goir of establish a new universM to and the old college was dissolved. is not that there was a merger and

Dr. Pratap Chandra Chunder] was transformed into a University like that. What he wanted to place before the legislature of the day is that he was going to recommend the establishment of a Muslim University and that could be done only by the legislature. That is what the Supreme Court has said. The hon. Member has referred to the fact that there is a sort of agreement between a section of the Muslims and the Government. Now, Sir, we all know what is meant by a contract. Contract is an agreement enforceable by law. Now, could at any moment, a section of the Muslims, who were interested in the establishment of a Muslim University, have sued the Government of the day in those days<sub>5</sub> if there were certain variations in the Aligarh Muslim University Act. In fact several variations had taken place but nobodv had thought of filing a suit the Government for breach of against contract

In 1951 very important changes have been introduced in the Act, when my esteemed predecessor, the great leader, Maulana Abul Kalam Azad was the Education Minister. Similarly, latex on, twice this Act had been amended. When in 1965-66 some changes were made, some members of the minority community, Aziz Bhasha and others, wanted Mr. to challenge the com- ' petence of Parliament. Now, the whole question is what are we going to achieve by the conferment of the minority so-called It does not status mean that Parliament cannot ppss any legislation in respect of this Muslim University. Let us be very practical about it.

Sir, I am not yielding to anybody in our concern for the glory of Islamic culture in India. India has a composite culture. It does not belong to Hindus only. It also belongs to Muslims and various other communities. That does not mean that to placate some feeling which is there—I concede that this feeling is there—and to satisfy certain emotions, this august House, the House of Elders, will do something which will try to dis-establish established facts recognised by the Supreme Court of India. That is my

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humble submission. By bringing this amendment, Sir, the whole of the established fact is sought to be disestablished. Of course, the hon. Members on the other side have got the majority. They can try to pass it. But, I know, Sir, that the effort that they are trying to make, will not succeed. There is no parallelism between a Christian college or a Muslim college on the one hand, and a Muslim university, which is established by an Act of Legislature or by an Act of Parliament. This House or this Parliament cannot ban the power of future Parliaments because that type of effort will not succeed. Therefore, the whole concept of minority character does not hold any This is my humble submission. water. That is why, Sir, I am opposing this amendment. My most humble request to the hon. Mover is to reconsider this matter. I have already told this House that I have brought forward a substantive Bill in the Lok Sabha. I could not get time to do it earlier because of various other complications and this Bill will be taken up during this session of Parliament, where the old historic character of the university will be sought to be returned and we are making an effort; in that behalf. The Bill had been considered by the Minorities Commission also. Sir, the Minorities Commission has also sug-geted certain amendments and we are going to accept most of these amendments keeping in view tlie decision of the Supreme Court. So, I, once more, appeal to the hon. Member, who has moved this Bill, to consider the implications of what he is going to do. I am quite one with him in his concern for the welfare of minorities. It is this Government which has for the first time set up the Minorities Commission. This overnment has placed on the Table of the House a copy of the Gujral Committee's Report on Urdu and we are trying to do whatever is i possible in our power. But whatever is not possible under the law, certain-I ly we cannot do that. This is my<sup>1</sup> humble submission.

SHRIMATI PURABI MUKHO-j PADHYAY (West Bengal): Mr. Vice-! Chairman,... SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): Sir, the Minister has already replied.

SHRIMATI PURABI MUKHO-PADHYAY: I am very much disappointed to hear the reply given by the hon. Education Minister. May I remind him that in Calcutta there was a college known as Islamia College? In our eagerness to show that we are really secular, we did away with the name Islamia College and gave the name of Central Calcutta College as if there is no Central Calcutta College. It only proved our apathy to the rights of the minorities. Have we done away with the name of BHU? We have not and the university is still there. When we did a damage to the concept of Aligarh Muslim a proud place University, in our educational system, we have no right to take away the minority character from that institution. We were wrong when we passed that legislation in the past. Let us admit. And here are the Janata Party Members who took full advantage of our mistake in passing that legislation when we were in the Government last. Here, when Triloki Babu, our hon. friend moved a Resolution just to repair the damage that we have done, the Education Minister ought to have welcomed it. He ought to have said that he accepts the suggestion and that a formal official Bill would be brought forthwith. Instead of that, he is opposing it. We are sorry to see this attitude and we wholeheartedly support the Bill as well as the amendment by Trilokiji.

SHRI BHUPESH GUPTA (West Bengal): Sir, I rise to fully support the amendment and I am glad that I have a chance...

DR. PRATAP CHANDRA CHUN-DER; You always have a chance.

SHRI BHUPESH GUPTA: In fact, I was somewhere and I came rushing here...

SHRI KALP NATH RAI (Uttar Pradesh): I also support the amendment.

### University (Amdt.) 210 Bill, 1977

SHRI BHUPESH GUPTA: The reply of our hon. friend, Dr. Chunder has given a doubt whether, if he read his speech forgetting for a while the RSS, it would satisfy him. I have my doubt...

DR. PRATAP CHANDRA CHUN-DER: Not CIA.

SHRI BHUPESH GUPTA: I have better idea. It is only the acknowledgment of a historical fact, acknowledgment of an undisputed historical fact. What is wrong there if it is included? Therefore, Sir, on that ground he should accept it.

Secondly, as Shrimati Mukhopadh-yay has rightly pointed out, why this discrimination against the Aligarh Muslim University? Why? Others are there carrying this kind of a name and definition and all the rest of it. There is no justification whatsoever.

Besides, Sir, today there is an offensive against the secular principles, offensive against the minorities, their cause and their rights. Can we say we have given protection to them in full measure? Why did we bring in the Minorities Commission? Sir. I am connected with the Committee which has been appointed by the Prime Minister to go into the question of com-' munalism and make recommendations j to the Government. Some Chief Ministers are there. Sir, at the meeting of the opposition leaders with the Chief Ministers it was pointed out that the recommendations of the Minorities Commission, the interim recommendations, with regard to Aligarh disturbances last year, were not implemented. The recommendation of the Minorities Commission was that the PAC forces should be withdrawn. It was found that this recommendation had not been implemented like many other Now, they are being recommendations. implemented. Sir, I do not wish to take much of your time. I think we should wholeheartedly support it. I think, my friends on the other side should also support

[Shri Bhupesh Gupta]

it. As far as Mr. Chunder is concerned, I do not know what kind of amendment I should move to save him from the clutches of the RSS

श्री शिव चन्द्र झाः उपसभाध्यक्ष महोदय, जो संगोधन मुवर ने पेण किया है उससे कुछ बोलने के लिये मद में आ जाता है कि जरूर ही बोलं । इन्होंने एक माने में सुधार किया है ग्रपने त्रिधेयक में । पहले इनका था

"at the instance of Muslims of India?

जिसको फैफर यहां हल्ला हम्रा । मैं भी बोला था और पूरजोर इसका विरोध किया था । मैंने उठा था कि इन शब्दों से इसका साम्प्रदायिक रूप हो जाता है और एक ग्रावाज से सारे सदन में उस सन्टेंस का

"which shall be deemed to have been established at the instance of Muslims of India'

विरोध किया गया था । इन्होंने पुनर्विचार किया और ग्रव उसको हटा रहे हैं। एक कहावत है कि देर मायद दुरुस्त मायद । लेकिन उसकी जगह जो ला रहे हैं वह भी इतना ही खराब है । यह बिल्कूल साफ है कि यह भी उतना ही खराब है जितना पहला था । जो ला रहे है वह यह है

"established by the Muslims of India'

यह ठीक है कि पुराने से थोड़ा सा परिवर्तन है लेकि र कोई बनियादी परिवर्तन इस संशोधन में नहीं है और इस संशोधन से फिर विधेयक का वही रूप हो जाता हैं—साम्प्रदायिक हम जो पहले होता था। (Time bell rings) में एक मिनट में खरम कर रहा हूं। मैं साफ कहना चाहता हं कि बी० एच० यू० है बनारस हिन्दू युनिवर्सिटी । भ्रगर कोई कह देकि बी०एच०यू०

"by the Hindus of India, it shall be established"

तो इसका कोई मतलब होगा । ग्रगर कोई बनारस हिन्दू युनिवर्सिटी में संशोधन ला दे कि "by the Hindus of India. तो कोई सेंस होगा । मैं कहना चाहता हं कि अनीगढ़ मुस्लिम युनिवर्सिटी जो है बह सर सँयद ग्रहमद खान की मेहनत से, उनकी कोशिशों से बताई गई थी श्रीर मुसलमानों का उसमें कोई हाथ नहीं था। लेकिन उनका नाम...

# (Interruptions)

VICE-CHAIRMAN" (SHRI THE ARVIND GANESH KULKARNI): 1 have my limitations. I cannot forbid the Members from saying whatever they want. Let them say whatever they want.

श्री शिव चन्द्र झाः मुस्लिम का नाम देने से वही रूप हो जाता है । म्रय सवाल यह आता है इसके पीछे दुष्टिकोण क्या था । इसके पीछे सर सैंयद ग्रहमद खान का दृष्टिकोण माउंन था । वह माडनं एजुकेशन लाना चाहते थे, युनिवसिटी वनाना चाहते थे इसीलिवे उन्होंने युनिव्वसिटी बनाई । पहले यह इन्टर कालेज थाः गैजसका साम इन्होंने बदल दिया था। यह एक कहानी है। इसलिये यदि इनका पुराना दृष्टिकोंग है तो उनका ही नाम रखें। मैं यह कहना चाहता हूं कि इस वक्त हम यदि विश्वविद्याय पर गौर करते है तो उसके नाम को एक दूसरे रूप में सोचने की जरूरत हो जाती है। मैं एक उदाहरण देता हूं...

उपसभाष्यक्ष (श्री ग्रारविन्द गणेश **कुलकणी) :** उदाहरण बहुत हो गये हैं।

श्री शिव चन्द्र झाः मैं केवल एक ही उदाहरण देता हं कि बिहार के मुजक्करपुर में एक कालेज है जिसका नाम पहले जी०वी०वी० कालेज था । जब देश श्राजाद हुआ्रा तो बिहार की बागडोर श्री कृष्ण सिंह नारायग सिंह के हाथ में आई। तब उन्होंने यह देखा कि यह नामकरण आज के वातावरण में ठीक नहीं है